

(1892) 04 MAD CK 0029
In the Madras High Court

Appandai and Another

APPELLANT

Vs

Srihari Joishi

RESPONDENT

Date of Decision : 08-04-1892

Acts Referred:

Citation : (1893) ILR (Mad) 451

Hon'ble Judges : Muttusami Ayyar, J; Best, J

Bench : Division Bench

Judgement

1. It has been held in Velli Periya Mira v. Moidin Padsha ILR 9 Mad. 332 that Section 622 of the CPC is not applicable to orders passed under

Act VIII of 1865 (Madras). Moreover Section 76 of that Act expressly provides that no judgment of a Collector and no order passed by him

after decree and relating to execution thereof shall be open to revision otherwise than by appeal. The order of the learned Judge must, therefore,

be set aside. But under the circumstances there will be no order as to the costs.